

National Company Law Tribunal
Allahabad Bench

CP NO.193/ALD/2017

**ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.01.2018**

NAME OF THE COMPANY: Indo Dutch Hoti Cuture Technologies Pvt. Ltd.

SECTION OF THE COMPANIES ACT/ I & B CODE: 252 of the Companies Act, 2013

<u>SL. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
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CP NO.193/ALD/2017

Sh. Alok Kumar Srivastava, Advocate for the petitioner. Sh. Krishna Dev Vyas, CGSC for the ROC, Kanpur.

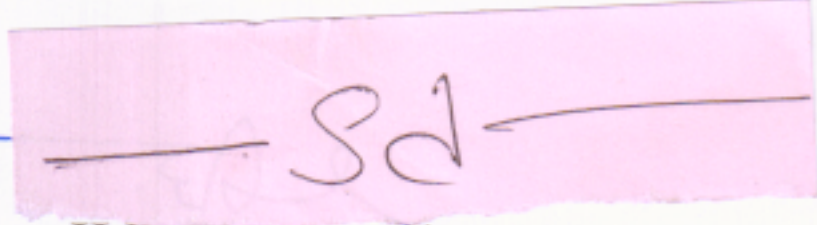
The Ld. Counsel for the petitioner press for interim relief to be granted during the pendency of the present petition. However, the Ld. CGSC opposes such interim relief at this stage and seeks time to receive proper instruction from the Central Government O/o ROC.

Moreover, he informs that he points out that he did not receive a copy of the present petition either from the petitioner side or from the O/o ROC, Kanpur. In view of this the petitioner counsel is advised to provide urgently a spare copy of the present petition to the Ld. CGSC. The Ld. CGSC is also advised to get instruction from the Central Government in respect of the urgent relief being sought for by the petitioner in the light of the interim order as passed by the Coordinate Benches of NCLT, Mumbai and Chandigarh.

The matter to be listed on 23rd January, 2018.

Dated:12.01.2018

Typed by:
Kavya Prakash Srivastava
(Stenographer)


H.P. Chaturvedi,
Member (Judicial)